

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 7.1.2015

OA No.843/2012 with MA No.73/2013

Mr.C.B.Sharma, Counsel for the applicant.
Mr.T.P.Sharma,Counsel for respondents No.1& 3.
Mr.Mukesh Agarwal,Counsel for respondentNo.2.

Heard the learned counsel for parties.

The learned counsel for the respondents submitted that the controversy involved in the present OA has been settled by the Hon'ble Supreme Court vide its judgment dated 12.8.2014 in the case of Bharat Sanchar Nigam Limited & Ors. Vs. S.K.Dubey & Ors. arising out of SLP(C) No.39932 of 2012 in Civil Appeal No.7830 of 2014.

The learned counsel for the applicant admitted that though the Hon'ble Supreme Court has allowed the Civil Appeal filed by the BSNL but a Review Petition has been filed before the Hon'ble Supreme Court against this judgment of Apex Court dated 12.8.2014, therefore, the present OA can be decided in terms of the judgment of the Hon'ble Supreme Court subject to the outcome of Review Petition.

Accordingly, the OA is dismissed. However, this will be subject to the final outcome of the Review Petition filed against the judgment of the Hon'ble Supreme Court dated 12.8.2014.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

B.V.Rao
(B.V.RAO)
JUDICIAL MEMBER

Adm/